

SFIO Investigation into SKNL

2367. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Serious Fraud Investigation Office (SFIO) is investigating the issues relating to misrepresentation in corporate reporting and violation of various sections of Companies Act against M/s. S. Kumar Nationwide Ltd. (SKNL);

(b) if so, the details thereof;

(c) whether SFIO has received complaints of violations of corporate governance and myriad transactions involving demergers, *etc.* by SKNL; and

(d) if so, the action taken so far, against SKNL?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The complaint was taken up with the company by the Office of the Registrar of Companies (ROC), Mumbai who has reported that reply of the company is under examination. Further action in the matter will be taken on receipt of report from the ROC Mumbai.

New legislation for SFIO

2368. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Vepa Kamesam Committee was appointed to examine various aspects of Serious Fraud Investigation Office (SFIO) including a separate law for the agency;

(b) if so, whether the Committee has submitted its report;

(c) whether Government proposes to bring forward a legislation on SFIO; and

(d) if so, the details thereof and if not, the reasons therefor?